- (b) Review by Government on the working of the above Company.
- (2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above. [Placed in Library. See No. L.T. 4869/01]
- III. A copy each (in English and Hindi) of the following papers:-
  - (i) Memorandum of Understanding between the Government of India (Ministry of Communication, Department of Telecommunications) and HTL Limited, for the year 2001-2002. [Placed in Library. See No. L.T. 4872/01]
  - (ii) Memorandum of Understanding between the Government of India (Ministry of Communication, Department of Telecommunications) and ITI Limited, for the year 2001-2002. [Placed in Library. See No. L.T. 4873/01]

## Notifications of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs

SHRI O. RAJAGOPAL : Sir, on behalf of Shri V. Sreenivasa Prasad, I lay on the Table:-

- A copy each (in English and Hindi) of the following Notifications of the Ministiy of Consumer Affairs, Food & Public Distribution (Department of Consumer Affairs), under sub-section (4) of Section 83 of the Standards of Weights and Measures Act, 1976:-
  - (i) G.S.R. No. 207 (E) dated I4<sup>th</sup> March, 2002 publishing the Indian Institute of Legal Metrology (Amendment) Rules, 2002.
  - (ii) G.S.R. No. 208 (E) dated 14<sup>th</sup> March, 2002 publishing the Standards of Weights and Measures (Numeration) Amendment Rules, 2002.

- (iii) G.S.R. No. 224 (E) dated 23<sup>rd</sup> March, 2002 publishing the Standards of Weights and Measures (Packaged Commodities) Amendment Rules, 2002.
- (iv) G.S.R. No. 253 (E) dated 5<sup>th</sup> April, 2002 publishing the Standards of Weights and Measures (Packaged Commodities) Second Amendment Rules, 2002. [Placed in Library. *See* No. L.T. 5467/02]
- A copy each (in English and Hindi) of the following Notifications of the Ministry of Consumer Affairs, Food & Public Distribution (Department of Consumer Affairs), under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:-
  - (1) G.S.R. No. 81 (E)/Ess. Com/Sugarcane dated 5<sup>th</sup> February, 2002 Notifying the minimum sugarcane prices payable by sugar factories for 2001-2002.
  - (2) G.S.R. No. 245 (E) Ess. Com./Sugarcane dated 3<sup>rd</sup> April, 2002 notifying the minimum sugarcane prices payable by sugar factories for 2001-2002. [Placed in Library. *See* No. L.T. 5468/02)

Notification of the Ministry of Finance (Department of Revenue

SHRI ASHOK PRADHAN: Sir, on behalf of Shri Yashwant Sinha, I lay on the Table a copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification G.S.R. No. Nil dated 2<sup>nd</sup> May 2002 publishing the Notification No.50/2002-Customs dated 2.5.2002 seeking to impose provisional anti-dumping duty on vitrified and porcelain tiles, excluding vitrified industrial tiles, originating in, or exported from People's Republic of China and United Arab Emirates (UAE), under sub-section 7 of Section 9A of the Customs Tariff Act 1975. [Placed in Library. See No. L.T. 5589/02)

## REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON SCIENCE AND TECHNOLOGY, ENVIRONMENT AND FORESTS

SHRI C. RAMACHANDRAIAH (Andhra Pradesh): Sir, I lay on Table a copy of the following Reports (in English and Hindi) of the Department-